

The Schedule
(See order below Rule 10)

Return of assets and liabilities on first appointment/ as on the 31st March, 1993.

1. Name of the Govt. servant in full (in block letters) JAGMOHAN SINGH MAHANTAN
2. Service to which he belongs: HIMACHAL JUDICIAL SERVICE
3. Total length of Service up to date 11 years 5 months 6 days.
 - (i) in Non-Gazetted rank _____
 - (ii) in Gazetted rank Gazetted Rank
4. Present post held and place of posting Addl. Chief Judicial Magistrate cum Sub Judge 1st Class, Kandaghat.
5. Total annual income from all sources during the calendar year immediately preceding the 1st day of January, Rs. 96,385=00/-
6. Declaration:

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 31.3.94. to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub rule (i) of 18 of the Central Civil Service (Conduct) Rules, 1964.

Dated: 7.4.94


Signature

- Note:
1. This return shall contain particulars of all assets and liabilities of the Govt. servant, either in his own name or in the name of any other person.
 2. If a Government servant is a member of Hindu undivided family with coparcenary rights in the properties of the family either as a Karta or as a member, he should indicate in the return form I the value of his share in such property and where it is not possible to indicate the value of his share in such property and approximate value. Suitable explanatory notes may be added, wherever necessary.

FORM NO. I

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT/AS ON THE 31ST MARCH, 1994 e.g. LANDS, HOUSE, Shops
other buildings etc.)

| Sr.No. | Description of Property. | Precise location (Name of Distt. Division Taluk and vill. in which the property is situated & also its distinctive number etc.) | Area of land (in case of land building | Nature | Extent of interest. | If not in own name state in which name held and his/her relationship, if any to the Govt. Servant. | Date of acquisition. | How acquired (whether by purchase, mortgage lease inheritance and name with details of person/persons from whom acquired (address connection of the Govt. Servant if any, with the person/persons concerned (Pl. see note below. | Value of the property. (see note 2 below) | Particulars. | Total annual income from property prescribed authority if any. | Remarks |
|--------|-----------------------------------|---|--|------------------------------------|---------------------|--|----------------------|--|---|--------------|--|---------|
| 1. | 2. | 3. | 4. | 5. | 6. | 7. | 8. | 9. | 10. | 11. | 12. | 13. |
| 1. | Agriculture land & apple orchard. | Situate in village TURAN teh. Jubbal, Distt. Shimla. | Approximately 250 bighas. | Agriculture lands. | Not part-itioned. | Sh.S.R. Mahantan Father | Ancestral. | By birth | approximately 3 lacks | NA | 1000/- | - |
| 2. | Houses and agriculture land | vill. SAWRA (Sarswati Nagar) teh. Jubbal Distt. Shimla. | about 10 bighas | Agriculture lands built up houses. | 1/4 share | -do- | by purchased 1978. | By purchase | approximately 2 lakhs | NA | - | - |
| 3. | House & urban land | HAVEUCK COTTAGE Shi-la-2. 171002 | Grantee Khalini | 3000 Sq.yds. | Urban land | -do- | In 1970 | By purchase | 5 Lakhs | NA | 2000/- | - |
| 4. | 3 Room Set and vacant land. | situate in Sundarnagar within municipal limits Distt. Mandi (HP). | 423 Sq.mts. | -do- | -do- | own name | In 1992 | -do- | 1.60 Lakhs | NA | - | - |

(See Order below Rule 18)

FORM NO. II

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT/AS ON 31ST MARCH, 1994.

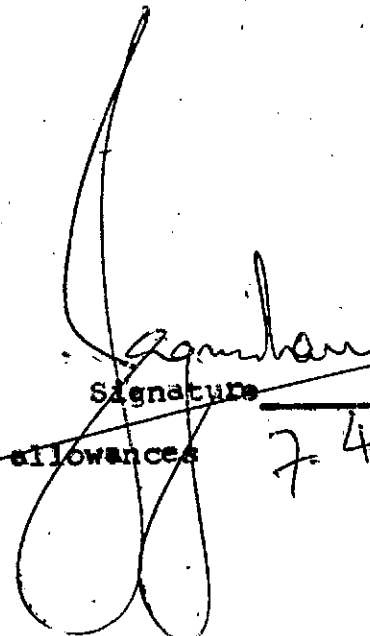
- (i) Cash and bank balance exceeding 3 months emoluments
(ii) Deposit loan advanced and investment.

| Sr.No. | Description. | Name and address of company, bank etc. | Amount. | If not in own Named address of person in whose name held and his her relationship with the Govt. servant. | Annual income derived. | Remarks. |
|--------|--|--|--------------|---|------------------------|----------|
| 1. | UTI Certificates | UTI | Rs. 50,000/- | N.A. | 400/- | |
| 2. | Indira Vahas Pattra | - | Rs. 2,000/- | | | |
| 3. | FNB Mutal Fund (Equitylinked scheme) | | Rs. 1,000/- | | | |
| 4. | Post Office recurring deposit of wife | | Rs. 5,600/- | | | |
| 5. | Bank recurring deposit of son Faras | UCO Bank Kandaghat | Rs. 1,200/- | | | |
| 6. | Bank recurring deposit of daughter Garima --- | -do- | Rs. 1,200/- | | | |
| 7. | Bank recurring deposit of Self. | -do- | Rs. 1,000/- | | | |

Dated

7.4.94

Signature



Note: In column 7 particulars regarding sanction obtained or report made in respect of the various transaction may be given. The terms emoluments' means the pay and allowances received by the Government servant.

7.4.94

(See Order below Rule 18)

Form No. III

ending March, 1994.

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT/AS ON THE

| Sr.No. | Description of items. | Price or value at the time of acquisition and/or the total payments made upto the date of return as the case may be case of articles purchased on hire-purchase or instalment basis. | If not in own name name and address of the person in whose name in and his/her relation ship with the Govt. servant. | How acquired with approximate date or acquisition. | Remarks. |
|--------|-----------------------|--|--|--|----------|
| 1. | Referigerator | 3960/- | N.A. | By purchase in Apri, 1983 | |
| 2. | Celour T.V. | 15,500/- | N.A. | March, 1990 | |
| 3. | Trunk | | N.A. | Before service in marriage and by own purchase. | |
| 4. | Steel Almireh | | | | |
| 5. | Sofa set | | | | |
| 6. | Suit cases | | | | |
| 7. | Galiche | | | | |
| 8. | Bed sheads | | | | |
| 9. | Jwellery | 30,000/- | Smt.Sharda Mahantam wife. | at the time of marriage June, 1982. | |

Date 7-4-94.

- Note: 1. In this form information may be given regarding items like (a) jewellery owned by him total Value) (b) silver and other precious metals and precious stones owned by him not forming art of jewellery (total value (c) (i) Motor Car, (ii) Scooter/Motor Cycle (iii) refrigerators/air conditions (iv) Radio/radiograms/television sets and any other articles, the value of which individually exceeds Rs.1000/- (d) value of items of movable property individually worth less than Rs.1000/- other than articles of daily use such as clothes, books utensils crockery etc. added together as lump sum.
2. In column 5 may be indicated whether the property was acquired by purchase, in heritance, gift or otherwise.
3. In column 6, particulars regarding sanction obtained or report made in respect of various transaction may be given.

(See Order Below Rule 18)

Form No. I

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/AS ON THE 31ST MARCH, 1990.

| INSURANCE POLICIES | | | | PROVIDENT FUND | | | | | |
|--------------------|--|--------------------------------|-------------------------------|---------------------------|--|---|-------------------------------------|------------|----------|
| Sr.No. | Policy No and date of Policy. | Name of insurance company. | Sum insured date of maturity. | Amount of annual premium. | Type of provident Fund/G.P.F. C.P.F./A/C Number. | Closing balance last reported by the Audit/Accounts Officer alongwith date of such balance. | Contri- bution made subs- equently. | Total | Remarks. |
| 1. | 23192932 | LIS of India | 25,000/- | 2085=20 | | | | | |
| 2. | 150173143 NURPUR | LIC of India | One Lakh | 5705=00 | | | | | |
| 3. | 150173142 NURPUR Smt. Sharda Mahantam wife. | -do- | -do- | 5313=00 | G.P.F.A/C No.H.Just 1460 | 93,922/- | 31467/- | 1,25,389/- | |
| 4. | 14274868 | ULIP Unit Trust of India | 40,000/- | 4000/- | P.P.F. Account No.225 | 1000/- | NN. | 1000/- | |

Dated

7.4.94

Signature

FORM NO V

STATEMENT OF DEBITS AND OTHER LIABILITIES ON FIRST APPOINTMENT ON THE 31ST MARCH, 1990.

| No. | Amount | Name and address of Creditor | Date of incurring liabilities. | Details of transaction. | Remarks. |
|-----|--------|------------------------------|--------------------------------|-------------------------|----------|
| 2. | 3. | 4. | 5. | 6. | |

-----Nil-----

Dated 7.4.94


Signature

- Note: 1. Individual items of loans not exceeding three months emoluments of Rs.1000/- whichever is less, need not be included.
2. In Column 6 information regarding permission, if any obtained form or report made to the competent authority may also be given.
3. The term emoluments means pay and allowances received by the Government servant.
4. The statement should also include various loans and advances available to Govt. servant like advance for purchase of conveyance, house, building Advance etc. (other than advances of pay and travelling allowances advances form the G.P.F. and loans on life insurance policies and fixed deposits.

Note: 1 For purpose of Column 9 the term 'lease' would mean a lease of immovable property from year to year or for any term exceeding one year or serving a yearly rent where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such lease should be shown in this column irrespectively of the term of the lease, whether short term or long term, and the periodicity ~~xxxxx~~ of the payment of rent.

Note 2 In column 10 should be shown:

- (a) Where the property has been acquired by purchase mortgage or lease the price or premium paid for such acquisition.
- (b) Where it has been acquired by lease the total annual rent thereof also and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.